



**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

No. O.A. 350/01639/2015  
M.A. 350/00379/2017

Date of order: 4/2/2017

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Jay Prakash,  
Son of Ram Bharat,  
Aged about 37 years,  
Residing at Village & P.O. – Mangari,  
Dist – Varanasi,  
U.P., Pin – 221 202.

2. Ragharendra Kumar,  
Son of Kailash Prasad,  
Aged 39 years,  
Residing at Village – Nawada,  
P.O. – Sogai,  
District – Chandauli,  
(U.P.), Pin – 723 110.

... Applicants.

Versus

1. The Union of India,  
Through the General Manager,  
Eastern Railway,  
Kolkata – 700 001.

2. The Chairman,  
Railway Recruitment Cell,  
56, C.R. Avenue,  
Kolkata – 700 012.

3. The Assistant Personnel Officer,  
Recruitment, Railway Recruitment Cell,  
56, C.R. Avenue,  
Kolkata – 700 012.

... Respondents.

For the Applicants : Mr. A. Chakraborty, Counsel  
Ms. P. Mondal, Counsel

For the Respondents : Ms. S.D. Chandra, Counsel

*hath*

ORDER

Dr. Nandita Chatterjee, Administrative Member:

The instant Original Application has been filed Under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

""(a) *Panel was prepared in violation of Rules and as such panel may be quashed.*

(b) *An order do issue directing the respondents to recommend the name of the applicants for appointment in Group-D post in the Eastern Railway and he may be posted against the vacancies which were not filled up for not joining of the some empanelled candidates.*

(c) *Leave may granted to file this Original Application jointly under Rule 4(5) (a) of the CAT Procedure Rules, 1987.*

2. Heard both Ld. Counsel and examined documents on record.
3. An Miscellaneous Application bearing No. 350/00379/2017 has been filed by the applicants seeking joint prosecution on grounds of common interest and common cause of action. On being satisfied that the applicants share a common interest and common cause of action, the M.A. seeking joint prosecution is allowed and the M.A. is disposed of accordingly.

Ld. Counsel for the applicants submits that the applicants are similarly circumstanced as the applicants in O.A. No. 350/00520/2016 to O.A. No. 350/00542/2016 (23 O.A.s) which were disposed of by the Tribunal in a common order on 8.3.2018 and prays for liberty to file a comprehensive representation to the competent respondent authority, citing the said order in their support.

Ld. Counsel for the applicant further prays that upon such comprehensive representation being preferred, the respondent authorities may be directed to dispose of the same in a specified time frame.

5. Ld. Counsel for the respondents does not object to disposal of such comprehensive representation, if filed, in accordance with law.

6. Accordingly, with the consent of the parties and without entering into the merits of the matter, we accord the applicants liberty to file a comprehensive

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representation to the competent respondent authority citing orders, as applicable, in their support.

In the event that such comprehensive representation is received by the competent respondent authority, the said authority will dispose of the same in accordance with law and in the light of the orders dated 8.3.2018 in O.A. 350/00520/2016 to O.A. 350/00542/2016 (23 O.A.s) and convey the same in the form of a reasoned and speaking order within 4 weeks of the date of receipt of such comprehensive representation.

7. With these directions, the O.A. and M.A. are disposed of. No costs.

(Dr. Nandita Chatterjee)  
Administrative Member

(A.K. Patnaik)  
Judicial Member

SP